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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

NEW DELHI. DATE OF DECISION: 23.11.93.

O.A.No.401 of 1993.

Smt. Indra Bhardwaj ..... Applicant.  
D-24, Daya Nand Nagar,  
Ghazibad (U.P.)

Versus

The Director of Education,  
Delhi Administrations,  
Old Secretariat

Delhi-54

(By Mrs. Meera Chhibber) ..... Respondents.

Hon'ble Mr. S. R. Adige, Member (A)  
JUDGMENT (ORAL)

None for the applicant although this case was called out twice. Mrs. Meera Chhibber appears for respondent. This is an application filed by Smt. Indra

Bhardwaj praying for interest, allegedly on account of the delay in payment of her salary, gratuity and commutation of pension. It appears that the applicant took voluntary retirement from Govt. service on 1.1.92. She submitted her pension papers between May-August, 1992 and her retiral benefits were paid to her between September and November, 1992. Manifestly, there is no delay in this case and this application is summarily rejected.

*Adige*  
(S. R. ADIGE)  
MEMBER (A)

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